

(2020) 11 DEL CK 0045

In the Delhi High Court

Case No : Criminal Miscellaneous Case No. 2147 Of 2020

Raju Kumar@ Raj Kumar

APPELLANT

Vs

State & Anr.

RESPONDENT

Date of Decision : 06-11-2020

Acts Referred:

Citation : (2020) 11 DEL CK 0045

Hon'ble Judges : Suresh Kumar Kait, J

Bench : Single Bench

Advocate : Ram Nath Singh Kushwaha, Hirein Sharma

Final Decision : Allowed

Judgement

Suresh Kumar Kait, J

CRL. M.A. 15299/2020 (exemption)

1. Allowed, subject to all just exceptions.

2. Application is disposed of.

CRL.M.C.2147/2020

3. Vide the present petition, petitioner seeks direction thereby for quashing of FIR No.230/2018 dated 30.06.2018, registered at PS "Nangloi, Delhi

and all other proceedings arising therefrom.

4. Notice issued.

5. Notice is accepted by learned APP for State and by respondent no.2 and with the consent of counsel for parties, the present petition is taken up for final disposal.

6. Petitioner no.1 and respondent no.2 got married on 12.12.2013 as per Hindu rites and ceremonies.

7. Petitioners and respondent no.2 with the intervention of their well wishers and relatives entered into an amicable settlement before the Mediation

Centre, Tis Hazari District Courts, Delhi vide a Settlement Agreement dated 17.01.2020 and settled all their disputes amicably.

8. Complainant is present in person and has been identified by Insp. Vipin/IO and submits that matter has been settled and she does not wish to prosecute the matter any further.

9. Taking into account the aforesaid facts, this Court is inclined to quash FIR as no useful purpose would be served in prosecuting petitioners any further.

10. For the reasons afore-recorded, FIR No.230/2018 dated 30.06.2018, registered at PS "Nangloi, Delhi and consequent proceedings emanating therefrom are quashed.

11. The petition is, accordingly, allowed and disposed of.

12. The order be uploaded on the website forthwith.